

RULES COMMITTEE

THIRD REPORT

(THIRD LOK SABHA)

(Laid on the Table on the 14th May, 1966)



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PERSONNEL OF THE RULES COMMITTEE

1. Sardar Hukam Singh—*Chairman*.
2. Shri S. V. Krishnamoorthy Rao.
3. Shri A. E. T. Barrow.
4. Shri Laxmi Narayan Bhanja Deo.
5. Shrimati Renu Chakravartty.
6. Shri Jagannath Rao Chandriki.
7. Shri Ananda Nambiar.
8. Shri Ghanshyamlal Oza.
9. Shri R. S. Pandey.
10. Shri Jaganath Rao.
11. Shri Era Sezhiyan.
12. Pandit K. C. Sharma.
13. Shri Satya Narayan Sinha.
14. Shri Pravinsinh Natavarsinh Solanki.
15. Shri Balkrishna Wasnik.

SECRETARIAT

Shri S. L. Shakdher—*Secretary*.

Shri M. C. Chawla—*Deputy Secretary*.

THIRD REPORT OF THE RULES COMMITTEE

(THIRD LOK SABHA)

The Rules Committee held their sitting on the 11th May, 1966, to consider the notice of amendments (See Appendix) received under sub-rule (1) of rule 331 of the Rules of Procedure, to the recommendations contained in their Second Report which was laid on the Table of the House on the 30th April, 1966.

2. Shri Hari Vishnu Kamath who had given notice of the amendments was invited to present his views on the amendments.

3. After hearing Shri Kamath and considering all the aspects in regard to them, the Committee embody their conclusions in this their Third Report.

RULE 2

4. The effect of the amendment proposed by Shri Kamath would be that where the Prime Minister is a member of the House, he should always be the Leader of the House and not any other Minister. Also, where the Prime Minister is not a member of the House, a *senior* member of the Council of Ministers, who is a member of the House, should be nominated by him to function as the Leader of the House.

The Committee are of the opinion that it should not be obligatory upon the Prime Minister to function always as the Leader of the House and it should be left to his discretion whether he should function as the Leader of the House himself or, in view of his other heavy responsibilities, he should appoint a Minister to function as the Leader of the House.

The Committee also consider that the discretion of the Prime Minister to appoint a Minister to function as the Leader of the House should not be fettered by any conditions, as it might be open to argument as to how the seniority of a Minister should be determined. The Committee have no doubt that the Prime Minister would naturally select for this important office a Minister who has the confidence of the House.

The Committee do not, therefore, agree to the proposed amendment.

RULE 170

5. The proposed amendment seeks to provide that the members securing the first four places in the ballot for the day allotted for private members' resolutions should be eligible to give notice of one resolution each instead of those securing the first three places.

The Committee observe that the recommendation of the Committee was in accordance with the provisions of rule 31(4) which stipulates that unless the Speaker otherwise directs, not more than three resolutions (in addition to any part-discussed resolution) shall be set down in the list of business for a day allotted for private members' resolutions. The Committee are of the view that there should be no conflict between the provisions of the proposed rule 170 and those of the existing rule 31(4).

The Committee do not, therefore, accept the proposed amendment.

RULE 374

6. The amendment recommended by the Committee is only of a drafting nature and the amendment suggested by Shri Kamath relates to a substantial matter of procedure which the Committee propose to consider separately.

7. The Committee accordingly recommend that the draft amendments as shown in the Appendix to their Second Report be made in the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

NEW DELHI;
The 12th May, 1966.

HUKAM SINGH,
Chairman,
Rules Committee.

APPENDIX

(See para 1 of the Third Report)

List of amendments to the recommendations of the Rules Committee contained in their Second Report (Third Lok Sabha), given notice of by Shri H. V. Kamath, M.P.

(1) RULE 2

In the proposed amendment, for the words "or a Minister who is a member of the House and is nominated by the Prime Minister to function as the Leader of the House", the following be substituted:

"Provided that where the Prime Minister is not a member of the House a senior member of the Council of Ministers who is a member of the House, and is nominated as such by the Prime Minister, may function as the Leader of the House".

(2) RULE 170

In the proposed amendment, for the words "first three places", the words "first four places" be substituted.

(3) RULE 374

In sub-rule (2) of Rule 374, which is sought to be amended, the word "forthwith" be deleted and the following proviso be inserted as the first proviso to the said sub-rule:

"Provided that a member may forthwith propose an amendment to the motion so made".



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